

**Central Administrative Tribunal  
Principal Bench**

**CP No.161/2018  
In OA No.702/2017**

New Delhi, this the 8<sup>th</sup> day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Rakhi Arora, aged about 29 years  
D/o Late Sh. Anil Kumar Arora  
R/o F-1<sup>st</sup>/278, Madangir  
New Delhi-110062. ...Applicant

(By Advocate: None)

Vs.

1. Sh. Anshu Prakash  
Chief Secretary  
GNCT of Delhi, 5<sup>th</sup> Floor  
Players Building  
Delhi Secretariat  
I.P. Estate, New Delhi.
2. Sh. Ashish Chandra Verma, Secretary  
Department of Social Welfare & Women  
& Child Development  
Govt. of NCT of Delhi  
GLNS Complex, Delhi Gate, Delhi.
3. Sh. Shilpa Shinde, Director  
Department of Women & Child Development  
Govt. of NCT of Delhi  
Canning Lane, KG Marg  
New Delhi. ...Respondents

(By Advocate: Shri Ujjawal K. Jha)

**ORDER (ORAL)****Justice L. Narasimha Reddy:-**

This contempt case is filed alleging that the respondents did not implement the Order dated 18.01.2018 passed by this Tribunal in OA No.702/2017. On behalf of the respondents it is stated that the Writ Petition No.2944/2018 was filed in the Delhi High Court feeling aggrieved by the Order in the OA and on 23.03.2018. The Delhi High Court stayed operation of the Order in the OA.

2. This fact was taken note of on 02.07.2018 and even by now the stay is operating. We are of the view that the applicant can pursue further remedies depending upon the outcome of the Writ Petition. Accordingly, the CP is closed leaving it open to the applicant to pursue the remedies depending upon the outcome of the Writ Petition.

**(Aradhana Johri)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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